

I. A copy (in English and Hindi) of the Delhi Administration (Commissioner of Police) Notification No. 231/Spl. Cell., dated the 3rd March, 1983, publishing the Regulations for keeping places of public Entertainment in the Union Territory of Delhi (Amendment), 1983, under sub-section (2) of section 148 of the Delhi Police Act 1978. [Placed in Library. See No. Lt-6171/83]

**Border Security Force (Group C combatised Para Medical Staff) Recruitment Rules, 1983.**

SHRI NIHAR RANJAN LASKAR: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 202, dated the 12th March, 1983, publishing the Border Security Force (Group C Combatised Para Medical Staff) Recruitment Rules, 1983, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-6172/83]

**L Indian Administrative Service (Fixation of Cadre Strength)—Second Amendment Regulations, 1983.**

**XL Indian Administrative Service (Pay) Second Amendment Rules, 1983**

SHRI NIHAR RANJAN LASKAR: Sir, I also, beg to lay on the table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951: —

(i) G.S.R. No. 203, dated the 12th March, 1983, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1983.

(ii) G.S.R. No. 204, dated the 12th March, 1983, publishing the

Indian Administrative Service (Pay) Second Amendment Rules, 1983.

[Placed in Library see No. LT-6173/83 for (i) and (ii)].

**I. Report and Accounts (1981-82) of the Hindustan copper Limited, Calcutta and related papers**

**II. Report and Accounts (1981-82) of the Metal Scrap Trade Corporation Limited, Calcutta and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) (a) Fifteenth Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-6222/83 for (a) and (b)]

(ii) (a) Seventeenth Annual Report and Accounts of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

H. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(ii) above.

[Placed in Library. See No. LT-6169/83 for (ii) and (II)]